

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.59/2025/EZ

Youth United for Sustainable Environment Trust.-----Applicant(s)

Versus

State of Odisha & Ors.-----Respondent(s)

**AFFIDAVIT ON BEHALF OF THE OPPOSITE  
PARTY/RESPONDENT NO. 10 STATE ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY (SEIAA), ODISHA IN COMPLIANCE TO  
ORDER DATED 03.04.2025 & 06.05.2025 OF THIS HON'BLE  
TRIBUNAL**

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Place: Bhubaneswar  
Date: 17/07/2025

**Shri Apurba Ghosh**  
Advocate for Respondent No.10  
(SEIAA), Odisha  
C/o Partha Sarathi Shamajder  
25/D Baderaipur Road  
P:O Jadavpur, Kolkata -700032  
Email-apu7law@gmail.com  
Phone No.9476239442



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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17 JUL 2025

**AFFIDAVIT ON BEHALF OF THE OPPOSITE PARTY/RESPONDENT NO. 10 STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA), ODISHA IN COMPLIANCE TO ORDER DATED 03.04.2025 & 06.05.2025 OF THIS HON'BLE TRIBUNAL**

1. Dr. Pradeept Kumar Nayak, son of Shri Bhimasen Nayak aged 42 years, at present working as Environmental Scientist, State Environment Impact Assessment Authority (herein after called SEIAA in short) Odisha, do hereby solemnly affirm and state as follows.

2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opp. Party No.10 before this Hon'ble National Green Tribunal.

That, I have gone through the order passed on dated 03.04.2025 & 06.05.2025 of Hon'ble Tribunal in OA No.59/2025/EZ and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.

4. That in reply to the averments made in Paragraphs-01 of the original petition (OA), the deponent humbly submits that the



*Pradeept Kumar Nayak*  
Environmental Scientist  
SEIAA, Odisha



averments are matters on record and this deponent has no comments to offer in this regard.

5. That, in reply to the order dated 03.04.2025 & 06.05.2025, passed by Hon'ble Tribunal in the OA No.59/2025/EZ, and in reply to the averments made in Paragraphs-02 to Para-03 of the original petition (OA), the deponent humbly submits the following as follows:

i. Initially, as per the recommendation of State Level Expert Appraisal Committee (SEAC), the environmental clearance (EC) was issued by SEIAA, Odisha vide letter no. 2889/SEIAA dated 28.09.2021 for extraction of sand from Pankapal-1 Sand Quarry Over an area of 12.30 Acres or 4.978 hectares in village Pankapal under under Danagadi Tahasil in Jajpur District, Odisha to the Tahasildar, Danagadi, Dist-Jajpur as an applicant. Further, the Transfer of EC vide letter no. 4167/SEIAA dated 02.03.2022 was issued to Sri Dillip Kumar Sahoo, the successful bidder/lessee for the said Sand Bed as per the recommendation of Tahasildar, Danagadi vide letter no. 407 dated 04.02.2022.

ii. During EC application the PP had submitted required documents along with mining plan where it is mentioned that mineable reserve of the proposed sand bed is 43200 cum with depth of sand deposition 1.2 meter and proposed for annual extraction-36000 cum. The SEIAA, Odisha has allowed EC to Tahasildar, Danagadi vide letter no. 2889/SEIAA dated 28.09.2021 with allowing the extraction quantity of sand 6000 cum in 1<sup>st</sup> year with depth of mining 0.6 meter subject to condition that "Pending carrying out of the study & submission of the report, this clearance is

*Pradsept Kumar Nayak*  
Environmental Scientist  
SEIAA, Odisha





being granted in an adhoc manner and is liable to be revoked after one year i.e. after 31<sup>st</sup> December, 2022 if satisfactory replenishment study report is not submitted.”

- iii. The project proponent (PP) has submitted an amendment of EC application to SEIAA, Odisha vide application no. SIA/OR/MIN/296138/2022 dated 20.12.2022 with request to SEIAA that the quarry is not operated in 1<sup>st</sup> year as mentioned by the Tahasildar vide his letter no. 3922 dated 30.12.2022 due to court case and proposed for extension of validity of EC for extraction of 1<sup>st</sup> year production quantity and give time to submit replenishment study report after one year of quarry operation. After SEAC recommendation on 07.02.2023, the proposal was placed in 108<sup>th</sup> SEIAA meeting held on 07.02.2023, 08.02.2023 & 09.02.2023. After detailed deliberations, the Authority decided for amendment of EC and allowed with a production capacity of 6000 cum/annum for 1<sup>st</sup> year period of the lease and accordingly, the Amendment of EC was issued on 15.02.2023.

Copy of EC letter dated 28.09.2021 and Amendment of EC letter dated 15.02.2023 is attached in **Annexure-I and II respectively.**

- iv. The SEIAA, Odisha was issued EC with allowing the 1<sup>st</sup> year extraction quantity of sand 6000 cum with 0.6 meter depth of mining subject to submission of Annual rate of Replenishment Study (ARRS) report by 31<sup>st</sup> December, 2024.

*Pradheep Kumar Nayak*  
Environmental Scientist  
SEIAA, Odisha





- v. Further, we came know from the Regional Officer of State Pollution Control Board letter no. 773 dated 17.03.2023 that there is a case before Hon'ble NGT, EZ in OA No. 03/2022/EZ in the matter of Puspakanta Nayak Vrs State of Odisha & Ors. and Hon'ble Tribunal in its order dated 14.12.2022 disposed of the case with direction that in Para-25 ***“we direct that until a study report of annual replenishment rate of sand by collecting pre-monsoon and post-monsoon data from the field to know the quantum of volume of sand deposited/replenished and extracted in the mining lease area which is to be duly carried out by an authorized consultant, by the Project Proponent is not submitted to the Collector, Jajpur, the Project Proponent shall not be permitted to carry out any sand mining operations”***. Accordingly, the matter was placed in 116<sup>th</sup> SEIAA, Odisha meeting held on 26.04.2023 & 27.04.2023 and the Authority decided that as per order dated 14.12.2022 of Hon'ble NGT, the EC issued vide letter no. 2889/SEIAA dated 28.09.2021 as well as amendment of EC dated 15.02.2023 stands null and void. Accordingly, the EC as well as amendment of EC issued dated 28.09.2021 and 15.02.2023 respectively stands revoked.

Copy of SPCB letter dated 17.03.2023 and SEIAA, Odisha Minute of meeting dated 28.09.2021 and 15.02.2023 is attached in **Annexure-III & IV** respectively.

Then, the SEIAA, Odisha vide letter no. SIA/OR/MIN/296138/2022 dated 20.04.2023 sought clarification from the Tahasildar, Danagadi that why the EC

*Pradeep Kumar Nayak*  
Environmental Scientist  
SEIAA, Odisha



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letter No. 2889/SEIAA dated 28.09.2021 and Amendment of EC dated 15.02.2023 will not be revoked as already there is a case against the said sand bed and the information suppressed by the concerned Tahasildar. In reply of our letter dated 20.04.2023, the Tahasildar, Danagadi vide letter no.1188 dated 25.04.2023 that this office had not got any official communication regarding this, but only telephonic information from AG office that the case has been disposed off and there is no intentional suppression of information. However, with compliance to the order of Hon'ble NGT, the pre-monsoon and post-monsoon replenishment study has been conducted by us and the report has been submitted to you by the project proponent.

Copy of Tahasildar, Danagadi reply to SEIAA vide letter dated 25.04.2023 is attached in **Annexure-V**.

- vii. The PP has submitted fresh EC application no. SIA/OR/MIN/439601/2023 dt. 07.08.2023 with submitting replenishment study report done by ORSAC (Odisha Remote Sensing and Space Application Centre) empanel agency and after SEAC recommendation dated 29<sup>th</sup> & 30<sup>th</sup> January 2024, the proposal was placed in 157<sup>th</sup> meeting held on 20.02.2024 and the proposal was approved in Authority meeting and accordingly, fresh EC was issued vide EC Identification No. - EC24B001OR134297 dated 12.03.2024 with allowing the extraction quantity of sand 5514 cum/annum subject to submission of ARRS report in subsequent year.



*Pradhept Kumar Nayak*

Environmental Scientist  
SEIAA, Odisha

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Copy of fresh EC letter dated 12.03.2024 for Pankapal-I sand Bed is attached in **Annexure-VI**.

- viii. Further, the project proponent has submitted amendment of EC application vide application no. SIA/OR/MIN/516277/2024 dated 26/12/2024 based on the replenishment study report. The proposal was placed in SEAC meeting held on 27.01.2025 and the SEAC recommended the extraction quantity of sand 1683 cum. Then, the proposal was placed in 190<sup>th</sup> meeting held on 01.03.2025 and allowed the Amendment of EC based on ARRS report and as per SEAC recommendation with allowing the extraction quantity of sand 1683 cum/annum. Accordingly, the Amendment of EC was issued vide EC identification No. EC24C0107OR5496137A dated 06.03.2025.

Copy of Amendment of EC letter dated 06.03.2025 is attached in **Annexure-VII**.

6. That in reply to the averments made in Paragraphs-04 of the original petition (OA), the deponent humbly submits that the environmental clearance (EC) of Pankapal-II Sand Quarry over an area of 12.30 Acres or 4.977 hect. in village Pankapal under Danagadi Tahasil of Jajpur District, Odisha was issued vide Identification no. EC24C0107OR5429597N dated 31.01.2025 to Sri Daitari Dhal, the successful bidder/lessee with allowing the extraction quantity of sand 6102 cum in 1<sup>st</sup> year from date of lease execution with depth of mining 0.75 meter and method of mining is manual method as per the approved mining plan subject to submission of ARRS report by 31<sup>st</sup> December, 2025.

*Pradhept Kumar Nayak*  
Environmental Scientist  
SEIAA, Odisha





Copy of EC of Pankapal-II Sand Quarry was issued dated 31.01.2025 is attached in **Annexure-VIII**.

7. That in reply to the averments made in Paragraphs-05 of the original petition (OA), the deponent humbly submits that the SEIAA, Odisha has not received any communication regarding the Show Cause notice letter no. 1612 dated 28.06.2024 was issued by the lease granting Authority to lessee of Pankapal-I and Pankapal-II sand Bed and also there is no information on any excess mining taken placed in both Pankapal-I and Pankapal-II sand bed. The successful bidder was selected for Pankapal-II sand bed vide letter no. 255 dated 19.01.2022 and application made for EC vide proposal no. SIA/OR/MIN/493930/2024 dated 26.08.2024. The GPS photographs dated 10.12.2024 submitted by the petitioner reveals that the mining in Pankapal-II Sand Bed was in operation on 10.12.2024. As per the Hon'ble NGT order dated 03.04.2025 in OA. 59/2025/EZ, there is no communication received from the Collector-cum-District Magistrate as a Nodal office for joint inspection yet. Hence, the factual information will be submitted after joint inspection.
8. That in reply to the averments made in Paragraphs-06 of the original petition (OA), the deponent humbly submits that the averments are matters on record and this deponent has no comments to offer in this regard.

9. That in reply to the averments made in Paragraphs-07 to Paragraphs-09 of the original petition (OA), the deponent humbly submits that the all geo-coordinate photographs

*Pradeept Kumar Nayak*

Environmental Scientist  
SEIAA, Odisha





submitted by the petitioner shows that mining beyond the lease area, use of Hyva and excavator are used for mining in Pankapal-II sand bed quarry but there is record for Pankapal-I sand bed area either from petitioner photographs or from KML file google earth map time series that may be verify from filed.

10. That in reply to the averments made in Paragraphs-10 of the original petition (OA), the deponent humbly submits that in the KML submitted during EC application for Pankapal Sand Bed-I and Pankapal Sand Bed-II and as per co-ordinate of the lease area, the Pankapal-II Sand Bed & Pankapal-I Sand Bed is located 740 meter and 1.46 Km respectively from the downstream of the Brahamani River Bridge which a safe distance as per the Sustainable Sand Mining Management Guidelines, 2016 and Enforcement and Monitoring Guideline for sand -2020.
11. That in reply to the averments made in Paragraphs-11 to 16 of the original petitions (OA), the deponent humbly submits that the averments are matters on record and this deponent has no comments to offer in this regard as no communication made from the District Collector, Jajpur for joint inspection as per the Hon'ble NGT order. Hence, no factual information available in this office regarding the same.
12. That in reply to the averments made in Paragraphs-17 of the original petition (OA), the deponent humbly submits that the averments are matters on record and this deponent has no comments to offer in this regard.

*Pradeep Kumar Nayak*

**Environmental Scientist  
SEIAA, Odisha**



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13. That in reply to the averments made in Paragraphs-18 to 19 of the original petitions (OA), the deponent humbly submits that the averments are matters on record and this deponent has no comments to offer in this regard as no communication made from the District Collector, Jajpur for joint inspection as per the Hon'ble NGT order. Hence, no factual information available in this office regarding the same.
14. That in reply to the averments made in Paragraphs-20 to 23 of the original petitions (OA), the deponent humbly submits that the averments are matters on record and this deponent has no comments to offer in this regard.
15. That in reply to the averments made in Paragraphs-24 of the original petition (OA), the deponent humbly submits that both sources i.e Pankapal-I Sand Bed and Pankapal-II Sand Bed are existing sources included in old DSR as well as in revised DSR of Jajapur District which has been submitted to SEIAA & SEAC approval vide online application form SIA/OR/MIN/525074/2025 dated 21.02.2025 and the DSR was placed in SEAC meeting held on 01.03.2025 and in SEIAA, Odisha meeting held on 19.04.2025 and the Authority decided to return the DSR application in present form for compliance of the objection/correction recommended by SEAC and SEIAA. Presently, the revised DSR is pending at District Authority end for compliance of SEAC & SEIAA observation and fresh application for approval.

*Pradeep Kumar Nayak*

Environmental Scientist  
SEIAA, Odisha



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16. That in reply to the averments made in Paragraphs-25 to 26 of the original petitions (OA), the deponent humbly submits that the averments are matters on record and this deponent has no comments to offer in this regard.
17. That in reply to the averments made in Paragraphs-27 to 28 of the original petitions (OA), the deponent humbly submits that the environmental clearance (EC) of Pankapal-I Sand Bed was issued vide EC Identification No.EC24B001OR134297 dated 12.03.2024 with allowing the extraction quantity of sand 5514 cum/annum subject to submission of ARRS report in subsequent year. The PP has submitted half yearly EC compliance report with mentioned that 1166 cum of sand has been extracted from the source from the date of lease execution to so far. Similarly, environmental clearance (EC) of Pankapal-II sand Bed was issued vide EC Identification No. EC24C0107OR5429597N dated 31.01.2025 to Sri Daitari Dhal with allowing the extraction quantity of sand 6102 cum in 1<sup>st</sup> year from date of lease execution with depth of mining 0.75 meter and method of mining is manual method as per the approved mining plan subject to submission of ARRS report by 31<sup>st</sup> December, 2025 but no compliance report received from the lessee of Pankapal-II sand Bed yet.
18. That in reply to the averments made in Paragraphs-29 to 47 of the original petitions (OA), the deponent humbly submits that the averments are matters on record and this deponent has no comments to offer in this regard.

*Pradeept Kumar Nayak*  
 Environmental Scientist  
 SEIAA, Odisha



~~MANJULA KUMAR PRADHAR~~  
~~NOTARY PUBLIC~~  
~~BHUBANESWAR~~  
REGD. NO. ON-71/2009  
PH - 9437627119 (M)

*17/7/25*

- 19. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.
- 20. That the deponent reserves the right to file further affidavit as and when necessary.



Identified by  
Advocate

*Pradeep Kumar Nayak*  
**Deponent**  
**Environmental Scientist**  
**SEIAA, Odisha**

**VERIFICATION**

Verified at Bhubaneswar on this day of *17th* day of *July*, *2025* that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

Place: Bhubaneswar **SWORN BEFORE ME**

Date: *17/07/2025*

*Pradeep Kumar Nayak*  
**Deponent**  
**Environmental Scientist**  
**SEIAA, Odisha**



~~MANJULA KUMAR PRADHAR~~  
~~NOTARY PUBLIC~~  
~~BHUBANESWAR~~  
REGD. NO. ON-71/2009  
PH - 9437627119 (M)

*17/07/25*

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By A/Sy  
21.10.2021

**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
ODISHA, BHUBANESWAR**

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)  
5/F-2/1, Unit-IX, Bhubaneswar-751022. Tel: 0674-2541029. E-mail: seiaa@odisha.gov.in

Letter No 2889/SEIAA

dt. 28.09.2021

**File No. SEIAA-1715/06-2021**

To

The Tahasildar, Danagadi,  
Tahasil-Danagadi,  
Dist-Jajpur

Sub: Proposal of Tahasildar, Danagadi for mining of sand from Brahmani River Sand Quarry, Pankapal-I over an area of 12.30 acres or 4.978 ha at village- Pankapal, Tahasil- Danagadi, District- Jajpur - Environmental Clearance reg.

Ref: SEIAA File No: SEIAA-1715/06-2021 dated 11.06.2021

Sir,

This is with reference to the application dated 11.06.2021 for grant of environmental clearance (submitted in the offline mode) for the proposed activities mentioned above.

2. [The application has been submitted in the offline mode because there is no provision at present for filing EC application for such cases (minor mineral extraction involving area less than or equal to 5ha; i.e., B2 category projects) in the online mode before SEIAA in the PARIVESH portal. The relevant application Form-IM does not appear on the screen of the said portal when EC application is to be filed to SEIAA]. The applicant has submitted the application in Form-I, i.e. the Form in which applications for minor mineral projects were being submitted upto the year 2016 before SEIAA. The Form-I does not contain some of the situational information relating to environmental sensitivity, but much of the required information has been submitted by the applicant in the Checklist and also in the PFR.

3. The application in Form-I is supported by other necessary documents, namely the PFR, DSR, EMP, Approved Mining Plan and Checklist.

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4. The proposed activities in a nut shell are as follows: -
- a. This is a proposal for mining of sand from **Brahmani River Sand Quarry, Pankapal-I** lying in the **Brahmani River** bed located at village- Pankapal, **Tahasil- Danagadi, District- Jajpur**, over lease area of **12.30 acres or 4.978 ha**.
  - b. The mine area is a part of the Survey of India Toposheet No. F45U1,F45T13 bounded by Latitude:21°53'10.6852" N to 21°53'16.2744" N and Longitude: 86°01'31.7902"E to 86°01'41.6840"E.
  - c. The mining lease is an identified sairat source in the DSR. The Brahmani River Sand Quarry, Pankapal-I sairat source will be leased out under the OMMC Rules,2016 by Tahasildar, Danagadi to the successful bidder(lessee) on the basis of public auction for a lease period of 5 years.
  - d. The mining plan along with the PMCP of the mining project prepared has been approved by Deputy Director Geology, Directorate of Geology, Bhubaneswar on 07.06.2021.
  - e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 43200 cum of sand, when extracted upto a depth of 1.2 m. No study of the annual rate of replenishment of sand has been done for the sairat source which is a pre requisite as per the guidelines of sustainable sand mining management issued by the MoEF & CC, Govt. of India, and as per orders dated 13.09.2018 of the Hon'ble NGT.
  - f. The project proponent has also not furnished the width of the river, nor the alignment of the extraction path for sand transportation. As reported by the tahasildar, a river bridge is at a distance of 1.6Km away from the mining lease area.
  - g. The cluster certificate has been furnished by the Tahasildar certifying that there is no other mine located within 500 meters from the periphery of the proposed mine lease area. As reported by the Tahasildar, this sairat source is not a part of any cluster.
  - h. As per the approved mining plan, it is observed that sand from the quarry will be extracted upto a depth of 1.2 meter with annual extraction of sand not exceeding 36000 cum (maximum production capacity) during the valid lease period.
5. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5ha.

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6. The proposal is duly appraised by the SEAC in its meeting held on 26.08.2021. The SEAC has submitted the appraisal report and recommended for grant of EC, vide their letter no. 582/SEAC-Misc-02 dated 31.08.2021.

7. The Environmental Clearance (EC) is accordingly granted to the proposed activity of sand mining subject to the following conditions and stipulations. The EC shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

8. The Tahasildar, Danagadi who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee).

### 9. Stipulated Conditions:

- 9.1 This Environmental Clearance is given with a condition that "Maximum depth 0.6meter. Maximum quantity of sand allowable 6000 cum in 1<sup>st</sup> year, till receipt of rate of replenishment study report. No mechanization process allowed."
- 9.2 The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The replenishment rate of sand may be calculated by using the volumetric survey method or any other methods as laid down in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area. Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 15<sup>th</sup>December,2022 if satisfactory replenishment study report is not submitted. The submission of study report of rate of annual replenishment of sand within one year is obligatory for the project proponent.
- 9.3 The Tahasildar has submitted the cluster certificate certifying that there is no other mines located within 500 meters from the periphery of the proposed mine lease area. This EC is liable to be cancelled/revoked if the submission on cluster is found to be incorrect/false in future.
- 9.4 The project proponent should carry out River bed sand mining manually by engaging local laborers in force to check over exploitation of sand at the source.
- 9.5 Any change in the plan or quantity to be produced shall require prior approval of SEIAA. This EC shall not be transferred without the permission of SEIAA. In case, the lease is settled in favour of any lessee, the permission of SEIAA will be taken along with the deposit of scrutiny fee.
- 9.6 There shall be a 'no working zone' to protect the embankment on both sides, road or rail bridge in the vicinity, if any, dam, weir, water intake structure of irrigation or

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drinking water project, or any cross drainage structure. 10 % of the width of river shall be left intact along the embankments on both sides as 'no mining zone'. Further, no mining shall be allowed within 200 m of any existing structures dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. In case of River Bridge, this no mining zone shall extend upto a minimum stretch of 200 meters from the bridge and it may extend upto 500 meters in sensitive locations. The lease area shall be accordingly curtailed to carve out the actual sand mining area within the leasehold. Exact map of the lease area, and the 'no mining zone' shall be drawn to scale, showing the DGPS coordinates of all corner points, and the location of the bridge, embankment, extraction route & other structures; and such map has to be submitted to SEIAA by the project proponent through the Tahasildar within three months of the date of issue of the EC. The quantum of sand allowed to be extracted will be worked out on the basis of the actual working area.

- 9.7. The lease area and the actual working area shall be demarcated on the ground by erecting durable masonry /concrete pillars by the project proponent.
- 9.8. The project proponent shall take prior statutory and regulatory clearance as required from the concerned authorities in respect of the project, before carrying out any operation.
- 9.9. Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river.
- 9.10. Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purpose.
- 9.11. The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
- 9.12. No transportation of the minerals shall ordinarily be allowed on any road passing through villages/habitations/forest land without prior explicit permission. Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/Gram Panchayat/BDO and only after required strengthening, such that the carrying capacity of road is increased to handle the sand truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. Plying of sand extraction trucks may be allowed on roads / path ways passing close to schools, temples, hospitals and such other public places only with prior written permission of competent authority.

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- 9.13 Vehicles hired for transportation of sand from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 9.14 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of sand transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of sand trucks.
- 9.15 The project proponent shall take all precautionary measures against causing damage to flora and fauna of the locality. The PP shall plant and nurse to full establishment a minimum of 100 number of saplings of native tree species along the approach roads, river banks and in community areas in consultation with the Gram Panchayat.
- 9.16 Water spray should be made on the road/extraction paths to control dust emission during transportation of sand.
- 9.17 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
- 9.18 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- 9.19 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- 9.20 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF& CC, Bhubaneswar, in hard and soft copies on 1<sup>st</sup> day of January, April, July, October of each calendar year, failing which EC is liable to be revoked.
- 9.21 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 9.22 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure that the project proponent submits quarterly compliance reports.
- 9.23 The concerned Regional Office of the MoEF&CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF&CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 9.24 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be.
- 9.25 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not

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commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.

- 9.26 The SEIAA, Odisha may revoke or suspend this EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 9.27 **The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.**
- 9.28 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environment clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 9.29 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 9.30 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law. Common Cause Conditions as may be applicable.
- 9.31 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

  
Member Secretary

Memo No 2890/SEIAA/Dt. 28.09.2021

Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha, Bhubaneswar for information.
6. Collector & DM, Jajpur/Sub Collector, Jajpur/ Tahasildar, Danagadi for Information and necessary action.
7. Guard file for record.

  
Member Secretary



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,

ANNEXURE-II

363

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

File No. SIA/OR/MIN/296138/2022

Dated 15<sup>th</sup> February, 2023.  
Bhubaneswar

To

Sri Dillip Kumar Sahoo  
S/o-Prafulla Kumar Sahoo  
Plot No. 746, 1<sup>st</sup> Floor,  
Sahid Nagar, Bhubaneswar-751007

**Sub: Proposal for Amendment of Environmental Clearance of Brahmani River Sand Quarry, Pankapal-I over an area of 12.30 acres or 4.978 hectares in village Pankapal under Dangadi Tahasil in Jajpur District, Odisha of Sri Dillip Kumar Sahoo, lessee/project proponent -reg.**

- Ref: (i) EC letter no./EC identification no. 2889/SEIAA dated 28.09.2021 and transfer of EC vide letter no. 4167/SEIAA dated 02.03.2022  
(ii) Tahasildar, Danagadi letter no. 3922/Sairat dated 30.12.2022  
(iii) Online Application no. SIA/OR/MIN/296138/2022 dtd.13.12.2022

Sir,

This has reference to your online application no. SIA/OR/MIN/295976/2022 dated 13.12.2022, wherein you have requested for amendment of Environmental Clearance (EC) granted by SEIAA, Odisha vide letter no./EC identification No. 2889/SEIAA dated 28.09.2021 and transfer of EC vide letter no. 4167/SEIAA dated 02.03.2022 issued earlier in favour of Sri Dillip Kumar Sahoo.

2. The application was examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 108<sup>th</sup> meeting held on 09.02.2023 in accordance with the EIA Notification, 2006 as amended from time to time and the following points are noted;

- (i) As submitted by the project proponent, it is noted that EC was obtained for Brahmani River Sand Quarry, Pankapal-I for a period of 5 years in favour of Sri Dillip Kumar Sahoo vide the above-mentioned EC letter under reference.
- (ii) The SEIAA granted EC with stipulation for 1<sup>st</sup> year production of sand 6000 cum with 0.6-meter depth of mining.
- (iii) There is an EC conditions point no. 9.1 & 9.2 in page no. 03 that "Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 31<sup>st</sup> December, 2022 if satisfactory replenishment study report is not submitted."
- (iv) The quarry is not operated yet as mentioned by the Tahasildar vide his letter no. 3922 dated 30.12.2022 due to court case.
- (v) Now, the PP has requested for amendment of EC for extension of 1<sup>st</sup> year lease period with same production as EC issued earlier.
- (vi) The proposal was placed in the SEAC meeting held on 13.01.2023 and the SEAC recommended the proposal for amendment of EC with recommended the following:
  - a. The Environmental Clearance for the proposal has been recommended for 5 years.
  - b. The lease deed could not be executed due to Court case and sairat source was not operational.



- c. After detailed discussion, the SEAC recommended that the SEIAA, Odisha may consider for extension of date of submission of Replenishment Study Report since the quarry is not operational.

Documents submitted for amendment of EC;

- a. Form No. 4 for amendment of Environmental Clearance,  
b. Tahasildar, Danagadi letter no. 3922/Sairat dated 30.12.2022 for extension of 1<sup>st</sup> year lease period with same production as EC issued earlier in respect of Brahmani River Sand Quarry, Pankapal-I.

3. **Amendment of Environmental Clearance (EC) of Brahmani River Sand Quarry, Pankapal-I issued vide SEIAA, Odisha EC letter/EC identification no. 2889/SEIAA dated 28.09.2021 and transfer of EC vide letter no. 4167/SEIAA dated 02.03.2022 issued earlier in favour of Sri Dillip Kumar Sahoo, the successful bidder for the said quarry for an annual extraction quantity of 6000 cum/annum for 1<sup>st</sup> year lease period. The other stipulated terms and conditions of the original EC initially granted remains same subject to satisfactory compliance to all the stipulated terms and conditions of EC along with additional stipulated conditions mentioned below;**

- (i) Grant of EC for further period will be considered on submission of rate of replenishment study report by December 2024 through ORSAC empanelled agency and also after submission of approved DSR as per the MoEF& CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and also as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).
- (ii) **Undertaking:** The PP shall submit an undertaking in the Form of an Affidavit in a non-judicial stamp stating that they will comply with the conditions stipulated in the original Environmental Clearance issued for the project vide SEIAA, Odisha EC letter/EC identification no. 2889/SEIAA dated 28.09.2021 and transfer of EC vide letter no. 4167/SEIAA dated 02.03.2022.
- (iii) **Boundary Demarcation:** - The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empaneled agency of ORSAC.
- (iv) **Digital Map:** -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the Tahasildar shall be submitted to SEIAA, Odisha through email at [seiaaodisha@gmail.com](mailto:seiaaodisha@gmail.com).
- (v) **Intimation of EC transfer:** - The copies of the EC transfer order shall be sent to the Sarpanch(s) of the concerned Gram Panchayat(s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt.
- (vi) **Tree Plantation:** - Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for avenue plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs.2,25,000/- with the respective District Environment Society for raising 500 plants of native species within 2 years in a suitable location adjoining to quarry.
- (vii) **State EMF Fund:** - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule



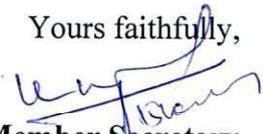
**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY,**  
**SEIAA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
(A statutory body constituted by Ministry of Environment, Forest & Climate Change under  
Environment (Protection) Act, 1986)

49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.

4. The Tahasildar, Danagadi shall ensure that the above seven additional conditions be complied with by the lessee before start of any mining operations and submitted compliance report to SEIAA, Odisha through email at [seiaaodisha@gmail.com](mailto:seiaaodisha@gmail.com) within 06 (six) months from date of issue of transfer of EC falling which the EC stands automatically revoked. In case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained.

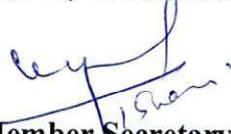
Yours faithfully,

  
**Member Secretary**

**Encl: Copy of the Original EC**

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011 for information.
7. Copy to the Collector/Sub Collector, Jajapur and Tahasildar Danagadi for information and necessary action.
8. Chairman/Member / Member Secretary, SEIAA for information.
9. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
10. Guard file for record.

  
**Member Secretary**

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Tel : 06726-221153

E-mail: rospcb.kalinganagar@ospboard.org

Website: www.ospboard.org

**REGIONAL OFFICE, KALINGANAGAR  
STATE POLLUTION CONTROL BOARD, ODISHA  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]**

At- Dhabalagiri, PO: FC Project, Jajpur Road,  
Dist- Jajpur-755020, Odisha, India

No. 773 ISQ-02Date. 17-03-2023

Speed Post/E-mail

From,

Er. P. K. Behera  
Regional Officer

To,

The Member Secretary  
State Environment Impact Assessment Authority, Odisha  
At 5RF-2/1, Unit-IX,  
Bhubaneswar-751007

Sub: Status on submission of annual replenishment study report by Sri Dillip Kumar Sahoo, lessee of Pankapal-1 Sand Quarry and validity of EC-reg.

Ref: (i) SEIAA File No. SIA/OR/MIN/296138/2022 dated 15<sup>th</sup> February 2023  
(ii) SPCB, Bhubaneswar letter no. 821-VII-L-Misc-912 dated 21.01.2023

Sir,

With reference to the subject cited above, it is to intimate that M/s Pankapal-1 Sand Quarry has applied for renewal of consent to operate for the period up to 31.03.2024. It may be mentioned here that as per the order of the Hon'ble NGT, Eastern Zone Bench, Kolkata para-25, it has been directed that "until a study report of annual replenishment rate of sand by collecting pre-monsoon and post-monsoon data from the field to know the quantum of volume, the project proponent shall not be permitted to carry out any sand mining operation". As per the order of the Hon'ble NGT, Member Secretary, SPCB, Odisha has also instructed to the undersigned not to consider the application for grant of consent to operate till compliance of para-25 of the order of the Hon'ble NGT.

In the mean time, the lessee Sri Dillip Kumar Sahoo of M/s Pankapal-1 Sand Quarry has obtained amended Environmental clearance from SEIAA, Bhubaneswar vide SEIAA File No. SIA/OR/MIN/296138/2022 dated 15<sup>th</sup> February 2023 wherein you have extended the date of submission of replenishment study report to December 2024. Further, the lessee Sri Dillip Kumar Sahoo has submitted the copy of study report of annual replenishment rate of sand for M/s Pankapal-1 Sand Quarry to your office on dtd. 14.03.2023 and a copy was received by the undersigned on dtd. 17.03.2023.

PTO

~~22~~

Therefore, you are requested to intimate whether compliance of para-25 of the order of Hon'ble NGT dtd 14.12.2022 has been complied with to take a decision on grant of Consent to operate at this end.

This is for kind information and necessary action.

Yours faithfully

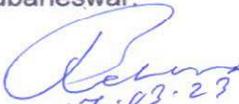
Encl: As above

  
17.03.23  
Regional Officer

Memo No. 774 / dtd. 17.03.2023 /

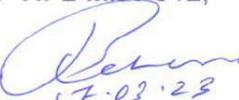
Copy to Sri Dillip Kumar Sahoo, lessee of Pankapal-1 Sand Quarry for kind information. The grant of CTO can be considered only after getting confirmation from SEIAA, Bhubaneswar.

Encl: As above

  
17.03.23  
Regional Officer

Memo No. 775 / dtd. 17.03.2023 /

Copy to the Member Secretary, SPCB, Bhubaneswar w.r.t. HO letter no. 821-VII-L-Misc-912, dated 21.01.2023 for kind information.

  
17.03.23  
Regional Officer

o/c

**Minutes of 116<sup>th</sup> Meeting of SEIAA, Odisha Held on 26.04.2023 & 27.04.2023**

**AGENDA No.116.27**

This is regarding letter received from Regional Officer, Kalinganagar, SPCB, Jajpur on status of Annual Rate of Replenishment Study (ARSS) report of Brahmani River Sand Quarry, Pankapal-I over an area of 12.30 acres or 4.978 hectares in village Pankapal under Dangadi Tahasil in Jajpur District, Odisha submitted by Sri Dillip Kumar Sahoo.

- i) The project proponent had obtained EC vide letter no. 2889/SEIAA dated 28.09.2021 and later EC was transfer from the name Tahasildar, Danagadi, Dist-Jajapur to Sri Dillip Kumar Sahoo vide letter no. 4167/SEIAA dated 02.03.2022.
- ii) Again, the PP has submitted amendment of EC application vide letter no. SIA/OR/MIN/296138/2022 on dated **13.12.2022** and the proposal was placed in SEAC meeting held on 13.01.2023 and the SEAC recommended the proposal for amendment of EC with recommended the following:
  - a. The Environmental Clearance for the proposal has been recommended for 5 years.
  - b. The lease deed could not be executed due to Court Case and sairat source was not operational.
  - c. After detail discussion, the SEAC recommended that the SEIAA, Odisha may consider for extension of date of submission of Replenishment Study Report since the quarry is not operational.
- iii) The proposal was placed in the 108<sup>th</sup> meeting of SEIAA, Odisha held on 09.02.2023 and the Authority amended the EC period upto 2024 with same annual production i.e. 6000 cum/annum as per the EC conditions subject to submission of ARSS report by December 2024 through ORSAC empanelled agency. Accordingly, the Amendment of EC issued by SEIAA, Odisha on dated 15.02.2023.
- iv) Now, the Regional Officer, SPCB, Kalingnagr, Jajapur vide letter no. 645 dated 04.03.2023 inform that there is a Hon'ble NGT order on **14.12.2022** for the case of O.A. 03/2022/EZ with direction that "until a study report of annual replenishment rate of sand by collecting pre-monsoon and post-monsoon data from the field to know the quantum of volume, the project proponent shall not be permitted to carry out any sand mining operation".
- v) Now, the PP has submitted replenishment study report through online application no. SIA/OR/MIN/298628/2023 on dated 14.03.2023 which is pending at SEIAA for consideration.
- vi) In the above matter it reveals that amendment of EC application applied on 13.12.2022 and Hon'ble NGT order issued on 14.12.2022.

In view of the above the proposal may be placed in SEIAA meeting for consideration.

**Decision of Authority**

The proposal was placed in the 111<sup>th</sup> meeting of SEIAA and the Authority observed that the PP has suppressed the information regarding order dtd. 14.12.2022 of Hon'ble NGT in OA no. 03/2022 "that until a study report of annual replenishment rate of sand by collecting pre-monsoon and post-monsoon data from the field to know the quantum of volume, the project proponent shall not be permitted to carry out any sand mining operation"



Minutes of 116<sup>th</sup> Meeting of SEIAA, Odisha Held on 26.04.2023 & 27.04.2023

In view of the above, the Tahasildar, Danagadi, Jajpur may be asked to explain within a fortnight why the EC shall not be cancelled. Pending receipt of clarification from Tahasildar, Danagadi, the EC granted by SEIAA, Odisha on 15.02.2023 is kept in abeyance.

Now the Tahasildar has submitted the clarification for consideration.

**Decision of Authority**

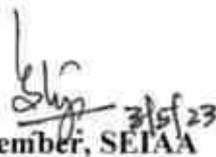
The Authority observed that the order dt. 14.12.2022 of Hon'ble NGT in O.A. case 03/2022/EZ has not been complied by the PP while submitting application for amendment of EC. As per letter dated 25.04.2023 of Tahasildar, Danagadi it is mentioned that they had not got any official communication regarding this but only telephonic information from AG office.

Be that so, in view of the order dated 14.12.2022 of Hon'ble NGT, the EC issued vide 2889/SEIAA dated 28.09.2021 as well as amendment of EC on 15.02.2023 stands null and void. Accordingly, the EC as well as amendment of EC issued dated 28.09.2021 and 15.02.2023 respectively stands revoked.

*de* The PP may submit fresh application with full compliance of the order of Hon'ble NGT dated 14.12.2022.

  
Member Secretary, SEIAA

APPROVED BY

  
Member, SEIAA

  
Chairman, SEIAA



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ତହସିଲକାର୍ଯ୍ୟାଳୟ, ଦାନଗଦି

OFFICE OF THE TAHASILDAR, DANAGADI

ଇ-ମେଲ : tdrdanagadi@gmail.com

ଫିନ-୭୫୫୦୨୭ (ଓଡ଼ିଶା)

Letter No. 1188

Date:25.04.2023

To

Member Secretary  
State Environment Impact Assessment Authority  
Odisha

Sub: Clarification regarding Proposal for EC amendment Of Brahmani River Sand Quarry, Pankapal-I Over an area of 12.30 acres in village Pankapala under Danagadi Tahasil

Ref: Your office letter number SIA/OR/MIN/296138/2022 dated 20.04.2023

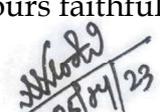
Sir

With reference to the letter number mentioned above in relation to the subject cited, it is humbly submitted that this office was not aware of the order dated 14.12.2022 of Hon'ble NGT OA no 03/2022 "that until a study report of annual replenishment rate of sand by collecting pre-monsoon and post-monsoon data from the field to known quantum of volume, the project proponent shall not be permitted to carry out any sand mining."

This office had not got any official communication regarding this, but only telephonic information from AG office that the case has been disposed off. There is no intentional suppression of information you. However, with compliance to the order of Hon'ble NGT the pre-monsoon and post-monsoon replenishment study has been conducted by us and the report has been submitted to you by the project proponent.

Hence it is humbly requested to kindly requested not to cancel the EC issued in favour of the project proponent.

Yours faithfully

  
25/04/23  
Tahasildar Danagadi

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Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), ODISHA)

ENVIRONMENTAL  
CLEARANCE

To,

The LESSEE  
DILLIP KUMAR SAHOO  
PLOT NO-746,1ST FLOOR,SAHEED NAGAR,BHUBANESWAR  
KHORDHA -751007

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/OR/MIN/439601/2023 dated 07 Aug 2023. The particulars of the environmental clearance granted to the project are as below.

- |  |   |
|--|---|
| 1. EC Identification No.                   | EC24B001OR134297  |
| 2. File No.                                | B2-proposal new, EC obtained earlier but not oper   |
| 3. Project Type                            | New   |
| 4. Category                                | B   |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals   |
| 6. Name of Project                         | Pankapal-1 Sand Quarry Over an area of 12.30 Acres or 4.978 hectares in village Pankapal under under Danagadi Tahasil in Jajpur District, Odisha. |
| 7. Name of Company/Organization            | DILLIP KUMAR SAHOO  |
| 8. Location of Project                     | ODISHA  |
| 9. TOR Date                                | N/A   |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 12/03/2024

(e-signed)  
Dr. K. Murugesan, IFS  
Member Secretary  
SEIAA - (ODISHA)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)





**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA**  
 5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, Email: seiaaodisha@gmail.com  
 statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment  
 (Protection) Act, 1986

## ENVIRONMENTAL CLEARANCE FOR SAND MINING

**Subject: Application of Sri Dillip Kumar Sahoo for extraction of Sand from Pankapal-1 Sand Quarry Over an area of 12.30 Acres or 4.978 hectares in village Pankapal under under Danagadi Tahasil in Jajpur District, Odisha -Environmental Clearance (EC)-Reg.**

The project proponent Sri Dillip Kumar Sahoo, the lessee/successful bidder has submitted an application for EC to SEIAA, Odisha through the Parivesh portal of MOEF&CC, GOI vide online application no. SIA/OR/MIN/439601/2023 dated 07.08.2023 for mining of Sand from Pankapal-1 Sand Quarry Over an area of 12.30 Acres or 4.978 hectares in village Pankapal under under Danagadi Tahasil in Jajpur District, Odisha.

### 2. Proposal in brief:

Proposal No.	SIA/OR/MIN/439601/2023
Date of application	07.08.2023
File No.	-
Project Type	Proposal for EC
Category	B2
Project/Activity including Schedule No.	1(a) Mining of minerals
Name of the Project	Proposal for EC of Pankapal-1 Sand Quarry Over an area of 12.30 Acres or 4.978 hectares in village Pankapal under under Danagadi Tahasil in Jajpur District, Odisha.
Name of the company/Organization	Sri Dillip Kumar Sahoo Plot No-746, 1st Floor, Saheed Nagar, Bhubaneswar Khordha
Location of Project	village Pankapal under under Danagadi Tahasil in Jajpur District, Odisha.
ToR Date	N/A
Name of the Consultant	N/A

3. **Project details:** The highlights of the project, as ascertained from the application and as revealed from the proceedings/discussions held during the meetings of SEAC/SEIAA, are given as under:



- (i) This is a proposal for mining of river sand from Pankapal-1 Sand Quarry Over an area of 12.30 Acres or 4.978 hectares in village Pankapal under under Danagadi Tahasil in Jajpur District, Odisha.
- (ii) The mining area is a part of Survey of India Toposheet No. F45U1, F45T13 and is bounded between the Latitude - 21° 53' 10.68"N to 21° 53' 16.27"N and Longitude – 86° 01' 31.79" E to 86° 01' 41.68" E.
- (iii) The project proponent has obtained EC from SEIAA, Odisha vide EC letter no. 2889/SEIAA dated 28.09.2021 and transfer of EC vide letter no. 4167/SEIAA dated 02.03.2022 for Brahmani River Sand Quarry, Pankapal-I over an area of 12.30 acres or 4.978 hectares in village Pankapal under Dangadi Tahasil in Jajpur District, Odisha
- (iv) During EC application the PP has submitted required documents along with mining plan where it is mentioned that mineable reserve of the proposed sand was 43200 cum with depth of sand deposition was 1.2 meter and proposed for annual extraction-36000 cum.
- (v) The SEIAA also granted EC for 1<sup>st</sup> year production 6000 cum with 0.6 meter depth of mining.
- (vi) There is an EC conditions point no. 9.1 & 9.2 in page no. 03 that "Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 31<sup>st</sup> December, 2022 if satisfactory replenishment study report is not submitted."
- (vii) The quarry is not operated yet as mentioned by the Tahasildar vide his letter no. 3922 dated 30.12.2022 due to court case.
- (viii) The PP has requested for amendment of EC for extension of 1<sup>st</sup> year lease period with same production as EC issued earlier.
- (ix) The proposal was placed in the SEAC meeting held on 13.01.2023 and the SEAC recommended the proposal on the following point:
  - a) The Environmental Clearance for the proposal has been recommended for 5 years.
  - b) The lease deed could not be executed due to Court case and sairat source was not operational.
  - c) After detailed discussion, the SEAC recommended that the SEIAA, Odisha may consider for extension of date of submission of Replenishment Study Report since the quarry is not operational.
- (x) The proposal was placed 108<sup>th</sup> SEIAA meeting held on 07.02.2023, 08.02.2023 & 09.02.2023. After detailed deliberations, the Authority decided for amendment of EC on the following points. Accordingly, the EC

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is allowed with a production capacity of 6000 cum/annum for 1<sup>st</sup> year period of the lease.

- (xi) Again, the matter was placed in 116<sup>th</sup> SEIAA meeting held on 26.04.2023, 27.04.2023 & 28.04.2023. The Authority observed that the order dt. 14.12.2022 of Hon'ble NGT in O.A. case 03/2022/EZ has not been complied by the PP while submitting application for amendment of EC. As per letter dated 25.04.2023 of Tahasildar, Danagadi it is mentioned that they had not got any official communication regarding this but only telephonic information from AG office. But that shows in view of the order dated 14.12.2022 of Hon'ble NGT, the EC issued vide 2889/SEIAA dated 28.09.2021 as well as amendment of EC on 15.02.2023 showed null and void. Accordingly, the EC as well as amendment of EC issued dated 28.09.2021 and 15.02.2023 respectively stands revoked.
- (xii) The Authority decided that the PP may submit fresh application with full compliance of the order of Hon'ble NGT dated 14.12.2022. Accordingly, the PP has submitted fresh EC application no. SIA/OR/MIN/439601/2023 dt. 07.08.2023.
- (xiii) In the meantime, the PP has submitted amendment of EC application vide application no. SIA/OR/MIN/298628/2023 dt. 15.04.2023. The PP had submitted replenishment study report which reveals that the pre-monsoon study was conducted on 27.05.2022 and extractable quantity is 19674 cum. post-monsoon study was conducted on 19.01.2023 and accordingly, the replenishment quantity after post-monsoon is 9191 cum. Proposed quantity for 1sy year lease period is 5514.6 cum.
- (xiv) Further, the proposal was placed in the SEAC meeting held on 6<sup>th</sup>, 8<sup>th</sup>, 9<sup>th</sup> and 10<sup>th</sup> the SEAC recommended the following: The SEAC decided to recommend quantity actually replenished as per study report (5514.6 cum/year) till receipt of next replenishment study report.
- (xv) Again, the proposal was placed in 122<sup>nd</sup> meeting held on 08.06.2023, 09.06.2023 & 12.06.2023 and after detailed deliberation the Authority decided to reiterate its decision taken vide letter dated 04.05.2023. Accordingly, the application for amendment in EC is rejected
- (xvi) The proposed quarry is not coming within wildlife sanctuary/National Park and any eco-sensitive zone.
- (xvii) The mining lease is an identified sairat source in the DSR. Pankapal-1 Sand Quarry sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar, Danagadi to the successful bidder (lessee) on the basis of public auction for a lease period of 5 years.
- (xviii) DSR has not been prepared as per the MoEF&CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining

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- guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).
- (xix) The cluster certificate has been furnished by the Tahasildar certifying that there are no other mines located within 500 meters from the periphery of the proposed mine lease area. As reported by the Tahasildar, this sairat source is not a part of any cluster.
- (xx) The EMP budget provision of Rs. 1.20 Lakh/annum
4. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5 ha.
  5. The proposal was placed in the SEAC meeting held on The Proposal was placed in the SEAC meeting held on 29<sup>th</sup> & 30<sup>th</sup> January 2024 and the SEAC observed the following:
    - a) EC was granted to the proposal by SEIAA vide letter no. 2889/SEIAA dated 28.09.2021.
    - b) Transfer of EC granted by SEIAA vide letter no. 4167/SEIAA dated 02.03.2022.
    - c) Amendment of EC was recommended by SEAC and granted by SEIAA for following proposal because the quarry was not operated due to court case and requested to submit the replenishment study report by DEC 2024 through ORSAC empanelled agency.
    - d) Later, the PP applied again for Amendment of EC based on Replenishment Study Report which was approved by SEAC and was rejected by SEIAA and asked to apply again as fresh proposal.
    - e) Now, PP has applied as fresh proposal.
    - f) The SEAC had already recommended Environment Clearance to the proposal. Hence, the SEAC reiterated its earlier recommendation for grant of EC and decided to return this proposal to SEIAA, Odisha for consideration of EC.
  6. The matter was further examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 157<sup>th</sup> meeting held on 22.02.2024 in accordance with the EIA Notification, 2006 and further amendments thereto as well as the Judgement dated 2<sup>nd</sup> February, 2022 of Hon'ble National Green Tribunal in OA No.33/2020/EZ (Laxmidhar Palai Vrs. District Collector, Balasore).
  7. **Environmental Clearance (EC) is granted under the provisions of EIA Notification No. S.O. 1533 (E) dated the 14<sup>th</sup> September, 2006 of the Government of India in the erstwhile Ministry of Environment and Forests, as amended from time to time for mining of Sand from Brahmani River Sand Quarry, Pankapal-I over an area of 12.30 acres or 4.978 hectares in village**

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**Pankapal under Dangadi Tahasil in Jajpur District, Odisha with the following stipulations, environmental conditions and safeguards.**

**A: Stipulations:**

Sl.	Descriptions	Stipulation
(i)	Lease Area:	12.30 Acres or 4.978 Ha.
(ii)	No Mining Zone:	(i). The PP shall maintain safety and stability of Riverbanks i.e. 3 meter or 10% of river width whichever is more for protection of river bank and (ii). 7.5-meter safety zone from all side of lease boundary. (iii). No stream should be diverted for the purpose of sand mining. No natural water course and/or water resources are obstructed due to mining operations.
(iii)	Maximum Depth of Mining:	1.0 meter as per the approved mining plan
(iv)	Method of Mining:	Manual as per approved mining plan
(v)	Permitted Quantity:	5514 cum/annum ➤ Any modification in the extraction quantity, the PP is required to submit modified Mining Plan.
(vi)	Validity Period of EC:	The validity of EC is validity of DSR or validity of lease period whichever is earlier.
(vii)	ARRS report	PP shall submit Annual rate of replenishment study (ARRS) report through NABET Consultant or ORSAC empanel agency in subsequent year and submit to SEIAA, Odisha.

**B: ENVIRONMENTAL CONDITIONS AND SAFEGUARDS WHICH NEED TO BE COMPLIED WITH BY THE TAHASILDAR/MINING OFFICER BEFORE LEASE AGREEMENT:**

- 7.1 **Boundary Demarcation:** - The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empanelled agency of ORSAC.
- 7.2 **Digital Map:** -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the Tahasildar/Mining Officer shall be submitted to SEIAA, Odisha through email at [seiaaodisha@gmail.com](mailto:seiaaodisha@gmail.com).
- 7.3 **Intimation of EC:** - The copies of the EC shall be sent to the Sarpanch (s) of the concerned Gram Panchayat (s), Urban Local Bodies and relevant other Offices of

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the Government with a request to display the same for 30 days from the date of receipt.

- 7.4 **Tree Plantation:** - Compensatory Tree Planting (CTP) shall be carried out with minimum @100 trees per Ha. of lease area as per the approved cost norm for plantations of the State Forest Department. The Project Proponent (lease holder) shall deposit Rs.2,50,000/- with the respective District Environment Society for raising 500 plants of native species within 2 years in a suitable location adjoining to quarry.
- 7.5 **State EMF Fund:** - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar/ Mining Officer and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.
- 7.6 **Condition by Collector:** - Any other condition(s) the Collector & Chairman, District Environment Impact Assessment Authority (DEIAA), may impose in the interest of protection and safeguarding the local environment.
- 7.7 **Compliance report for Transfer of EC:** - Any transfer of EC to a PP/Lessee shall be considered by SEIAA, Odisha only after receipt of the full compliance report through Tahasildar/ Mining Officer concerned of the above environmental conditions and safeguards.

**C: ENVIRONMENTAL CONDITIONS AND SAFEGUARDS WHICH NEED TO BE COMPLIED ON FIELD AFTER THE LEASE AGREEMENT**

- 7.8 **Maximum permissible depth:** This Environmental Clearance is given with the condition that maximum depth of digging of sand shall be 1.0 m as per mining plan. Any flouting of this restriction shall make this EC liable to cancellation.
- 7.9 **Maximum permissible quantity:** Maximum quantity of material is permitted to remove from the quarry area 5514cum/annum. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
- 7.10 **Annual Replenishment Rate Study of Sand:** -The Project Proponent shall carry out Annual Rate of Replenishment study of sand by ORSAC empanel agency or NABET Consultant as per prescribed drone method of MoEF & CC, Govt. of India by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The detailed methodology for finding the rate of replenishment study of sand is laid down in the Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the actual rate of replenishment of mined out sand in the lease area. PP shall carry out



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- Annual Rate of Replenishment Study (ARRS) through ORSAC empanel agency in every year and submit the report to SEIAA, Odisha during submission of EC compliance with attaching real-time geo-coordinating photographs both pre and post monsoon data collection time.
- 7.11 **District Survey Report:** The District Survey Report (DSR) shall be prepared by the competent District Authority as per the MoEF & CC, Govt. of India Notification S.O.3611(E) dated 25.07.2018, Sustainable Sand Mining Guidelines-2016, Enforcement & Monitoring Guidelines for Sand Mining-2020 and also as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others) submitted to competent authority for approval.
- 7.12 **EC Extension:** - Any further extension of EC beyond two years shall be considered only with submission of duly approved District Survey Report and Annual Replenishment Rate Study report of sand.
- 7.13 **Any change in mining plan requires fresh EC:** - Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of approved mining plan prepared for this project. The detailed production of sand from the lease area of each year shall be submitted in tabular form during submission of compliance report.
- 7.14 **Environmental Management Plan:** EMP shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed in EMP. The PP will implement the EMP with a budgetary allocation of Rs.1.20 Lakh/annum. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report. The Tahasildar/ Mining Officer shall ensure the compliance of this condition along with all lease holders of his jurisdiction.
- 7.15 **Common Forum for EMP:-** All the individual quarry lessee holders coming under the Tahasil may create a common forum in coordination with the Tahasildar/ Mining Officer and contribute funds to it for grading, compaction and maintenance of haulage road, provision of water spray on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry, and provision of thick, multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during mining activity.

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7.16 **No Working Zone:** - The lessee shall ensure that no sand mining is carried out in the areas as specified below: -

- a) During the rainy season;
- b) Within the water channel or stream flow area throughout the year;
- c) Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply/irrigation scheme, 100 meter from the edge of National Highway and railway line, 50 meter from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meter from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.
- d) The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non-monsoon period.
- e) No stream shall be diverted for the purpose of sand mining and no natural water course shall be obstructed.
- f) Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purpose.
- g) The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.

7.16 **Transport Safeguards:**

- a) No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.
- b) Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project.
- c) Project proponent shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- d) Vehicles hired for transportation of minor mineral from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.
- e) The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar/ Mining Officer may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.

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- f) Water spraying should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.
- 7.17 **Other Environmental Conditions:** -The Project Proponent shall follow all the provisions of Sand Policy of Govt. Of Odisha dated 02.09.2021 for this sand mining project.
- The Tahasildar/ Mining Officer shall take adequate measures to prevent unauthorized mining;
  - The project proponent should carry out river bed sand mining manually by engaging local laborers to check over exploitation of sand at the source;
  - The lessee shall ensure safety of human life and livestock from accidents in case village / any habitation is very nearby the mining lease area.
  - At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 7.18 **Half-yearly Compliance Report:** -It shall be mandatory for the project management to submit half yearly compliance reports on the status of implementation of the above stipulated environmental. The project authority mandatory to upload the compliance report of EC conditions including results of monitored data, as applicable in the website of the Ministry for monitoring of EC Conditions. No hard copy and soft copy required to submit to SEIAA, Odisha, failing which EC is liable to be revoked.
- 7.19 **Concomitant Monitoring:** - The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar/mining officer, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits half yearly compliance reports.
- 7.20 **Independent Monitoring:** -The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 7.21 **Revocation of EC:** - The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 7.22 **Change in Ownership of Lease:** - This EC shall not be transferred without the permission of SEIAA, Odisha. The Tahasildar/ Mining Officer shall inform the SEIAA of any change in ownership of the mining lease. No mining is allowed without transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.



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- 7.23 **Basis of Permitted Quantity:** - It is made clear that the EC granted is on adhoc basis as the applicant has not submitted the approved District Survey Report (DSR) or Annual Replenishment Rate Study Report (ARRS). In the absence of approved District Survey Report (DSR) the area for removal of minerals shall not exceed 60% of the mine lease area, and any deviation or relaxation in this regard shall be adequately supported by the scientific report (Refer Para: 4.3 (r) of the Enforcement & Monitoring Guidelines for Sand Mining issued in January, 2020 by the Ministry of Environment, Forest and Climate change). The permitted quantity in the 1<sup>st</sup> year has been calculated on the basis of 60% mine lease area or quantity mentioned in the Mining Plan, whichever is less. Further in the absence of approved Annual Replenishment Rate Study Report an annual replenishment rate of @25% of the 1<sup>st</sup> year quantity is allowed for 2<sup>nd</sup> year w.r.t Order dated 02.02.2022 of the Hon'ble NGT in OA No.33/2020/EZ (Laxmidhar Palai Vrs. District Collector, Balasore). Further amendment to the permitted quantity in the 2<sup>nd</sup> year shall be considered on submission of duly approved ARRS.
8. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
9. This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court and Hon'ble NGT as may be applicable.
10. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Yours Faithfully,

  
 Member Secretary

Copy to

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.



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4. Deputy D.G.Forest., Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Jajpur / DFO, Cuttack /Sub Collector, Jajpur and Tahasildar, Danagadi /Mining Officer, Jajpur for Information and necessary action with specific reference to para in respect of year wise permitted quantity.
7. Guard file for record/Website/Parivesh Portal.

Member Secretary


**Signature Not Verified**

Digitally signed by: Dr. K. Murugesan, IFS

Designation: Member Secretary

Date and Time: 3/12/2024 11:34:26 AM



सत्यमेव जयते

File No.: 516277/421-MIN/12-2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),  
ODISHA)

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Dated 06/03/2025



To,

SRI DILLIP KUMAR SAHOO  
PLOT NO-746, 1ST FLOOR, SAHEED NAGAR, BHUBANESWAR, Dist- KHORDHA, ODISHA,  
751007  
dillipkumarsahoo352@gmail.com

**Subject:** Amendment in Environmental Clearance (EC) letter no.2889/SEIAA dated 28.09.2021 granted to the project of Pankapal-1 Sand Quarry to Sri Dillip Kumar Sahoo, the successful bidder/lessee under the provision of the EIA Notification 2006 -regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA, Odisha vide proposal number SIA/OR/MIN/516277/2024 dated 26/12/2024 for grant of an amendment in regard to annual production of sand as per replenishment study report in prior Environmental Clearance (EC) to the project of Pankapal-1 Sand Quarry over an area of 12.30 acres or 4.978 hectares in village Pankapal under Danagadi Tahasil in Jajpur District, Odisha to ri Dillip Kumar Sahoo, the successful bidder/lessee under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

<b>(i) EC Identification No.</b>	EC24C0107OR5496137A
<b>(ii) File No.</b>	516277/421-MIN/12-2024
<b>(iii) Clearance Type</b>	Amendment in EC
<b>(iv) Category</b>	B2
<b>(v) Schedule No./ Project Activity</b>	1(a) Mining of minerals Submission of Replenishment Study Report (2024-25) for Modification of Environment Clearance of Pankapal-1 Sand Quarry over an area of 12.30 acres or 4.978 hectares in village Pankapal under Danagadi Tahasil in Jajpur District, Odisha.
<b>(vii) Name of Project</b>	
<b>(viii) Location of Project (District, State)</b>	JAJAPUR, ODISHA
<b>(ix) Issuing Authority</b>	SEIAA, Odisha
<b>(x) EC Date</b>	26/12/2024
<b>(xii) Applicability of General Conditions</b>	NO
<b>(xiii) Status of implementation of the project</b>	

3. In view of the particulars given in the Para-1 above, the project proposal interalia including Form-4 (Part A, B & C) were submitted to the SEAC for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments thereto.

4. The above-mentioned proposal has been considered by SEAC in its meeting held on 27.01.2025. The minutes of the meeting and all the project documents are available on Parivesh portal which can be accessed from the Parivesh portal by scanning the QR Code above.

5. The brief about the reasons for an amendment requested along with the brief on the salient features of the project as submitted by the project proponent in Form- 4 (Part A, B & C) and as presented before SEAC and the details of the amendment of EC are annexed as Annexure- 2

6. The proposal was placed in the SEAC meeting held on 27.01.2025 under the provisions of EIA Notification 2006 and its subsequent amendments and after detailed deliberations in the matter and the SEAC recommend the proposal for Sand mining may be allowed for 1683 cum as per replenished quantity subject to approval of revised Mining plan.

7. The SEIAA, Odisha has examined the proposal in 190th meeting held on 01.03.2025 in accordance with the extant provisions of the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEAC and hereby accords amendment in Environment Clearance letter no. 2889/SEIAA dated 28.09.2021 for the instant proposal of of Pankapal-1 Sand Quarry over an area of 12.30 acres or 4.978 hectares in village Pankapal under Danagadi Tahasil in Jajpur District, Odisha to Sri Dillip Kumar Sahoo, the successful bidder/lessee is allowed for extraction quantity of sand **1683 cum per annum** for the balance lease period with depth of mining **0.50 meter** as per ARRS report under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of EC conditions, general instructions issued vide EC letter dated 28/09/2021 and following additional specific conditions as mentioned in Annexure-1. The other stipulated terms and conditions of the original EC letter initially granted remain the same.

#### Stipulations

Sl.	Descriptions	Stipulation
(i)	Lease Area:	12.300 Acres or 4.978 Ha. (i). The PP shall maintain safety and stability of Riverbanks i.e. 3 meter or 10% of river width whichever is more for protection of river bank and
(ii)	No Mining Zone:	(ii). 7.5-meter safety zone from all sides of lease boundary. (iii). No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.
(iii)	Maximum Depth of Mining:	0.50 meter as per Annual rate of Replenishment Study R (ARRS) report
(iv)	Method of Mining:	The method of mining shall be as per the approved Mining Plan(i.e. Semi-mechanized method).
(v)	Permitted Quantity:	<b>1683 cum/annum</b> as per ARRS report for the remaining period of the lease.
(vi)	Validity Period of EC:	The EC is valid for 5 years from date of lease execution or for the balance lease period subject to the quantity prescribed in the modified DSR or revised Mining Plan whichever is less.
(vii)	ARRS report	The PP shall carry out the ARRS study through a NABET or ORSAC empanelled agency in subsequent year and submit to SEIAA, Odisha..

**8. No Working Zone:** - The lessee shall ensure that no sand mining is carried out in the areas as specified below: -

- During the rainy season;
- Within the water channel or stream flow area throughout the year;
- Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply/irrigation scheme, 100 meter from the edge of National Highway and railway line, 50

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meter from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meter from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.

- The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non-monsoon period.
- No stream shall be diverted for the purpose of sand mining and no natural water course shall be obstructed.
- Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purposes.
- The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
- Mining shall be carried out under strict adherence to provisions of OMMC Rules, 2016, Enforcement & Monitoring Guidelines for Sand Mining (EMGSM), 2020. Sand Policy of Govt. Of Odisha dated 02.09.2021 are made there-under as applicable

#### 9. Transport Safeguards:

- No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.
- Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of the road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project.
- Project proponents shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- Vehicles hired for transportation of minor minerals from the site should be in good condition and should have pollution check certificates and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.
- The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar/ Mining Officer may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.
- Water spraying should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.

**10. Other Environmental Conditions:** -The Project Proponent shall follow all the provisions of Sand Policy of Govt. Of Odisha dated 02.09.2021 for this sand mining project.

- The Tahasildar/ Mining Officer shall take adequate measures to prevent unauthorized mining;
- The project proponent should carry out river bed sand mining manually by engaging local laborers to check over exploitation of sand at the source;
- The lessee shall ensure safety of human life and livestock from accidents in case the village / any habitation is very near the mining lease area.
- At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.

**11. Half-yearly Compliance Report:** -It shall be mandatory for the project management to submit half yearly compliance reports on the status of implementation of the above stipulated environment. The project authority is mandatory to upload the compliance report of EC conditions including results of monitored data, as applicable in the website of the Ministry for

monitoring of EC Conditions. No hard copy and soft copy required to submit to SEIAA, Odisha, failing which EC is liable to be revoked.

**12. Concomitant Monitoring:** - The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar/mining officer, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits half yearly compliance reports.

**13. Independent Monitoring:** -The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.

**14. Revocation of EC:** - The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.

**15. Change in Ownership of Lease:** - This EC shall not be transferred without the permission of SEIAA, Odisha. The Tahasildar/ Mining Officer shall inform the SEIAA of any change in ownership of the mining lease. No mining is allowed without transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.

16. The SEIAA, Odisha reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

17. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

18. The PP is under obligation to implement commitments made in the Environment Management Plan (EMP) which forms part of this EC.

19. The EC is valid for 5 years from date of lease execution or for the balance lease period subject to the quantity prescribed in the modified DSR or revised Mining Plan whichever is less.

**20. General Instructions:**

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
4. Action plan for implementing EMP and environmental conditions along with a responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in a separate account and not to be diverted for any other purpose. Six monthly progress of implementation of the action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.

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5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  6. The Regional Office of MoEF & CC, Bhubaneswar, SPCB, Odisha and the lease granting Authority shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
  7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010
21. This issues with the approval of the Competent Authority

### Copy To

1. Principal Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Chairman/Member/Member Secretary, SEIAA for information.
7. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
8. Collector & DM, Jajpur, Sub-Collector, Jajpur, Deputy Director of Mines, Jajpur, DFO, Cuttack, RO, SPCB, Jajpur, Tahasildar, Danagadi/Mining Officer, Jajpur for Information and necessary action.
9. Guard file for record/Website/Parivesh Portal

Annexure 1

### Additional EC Conditions

1. The replenished quantity of sand **1683 cum/annum** with depth of mining **0.50 meter** as per ARRS report is approved for the remaining lease period.
2. The EC is valid for 5 years from date of lease execution or for the balance lease period subject to the quantity prescribed in the modified DSR or revised Mining Plan whichever is less.
3. The PP is required to carry out the Annual rate of replenishment study (ARRS) through ORSAC empanel agency in subsequent years and submit the report to SEIAA, Odisha.
4. The PP shall implement the EMP as proposed in the EMP report during EC application.
5. The PP shall plant **500 nos. of tree species** like Banyan (Ficus benghalensis), Peepal(Ficus religiosa), Neem (Azadirachta indica), Jamun(Syzygium cumini), Mango(Mangifera indica), Karanj(Pongamia pinnata), Arjun(Terminalia Arjuna), Jackfruit (Artocarpus heterophyllus), Siris (Albizia lebbeck), etc.. as part of tree plantation campaign "**Ek Ped Maa Ke Naam**" and the details of the same shall be uploaded in the MeriLiFE Portal (<https://merilife.nic.in>).The PP shall submit the status of plantation during every six-months (06) compliance of EC conditions with geo-coordinating photographs.
6. The compliance of EC conditions of said quarry shall be monitored by DEIAA, concerned lease granting Authority

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either Mining Officer or Tahasildar, RO, SPCB, Odisha and Integrated Regional Office of MoEFCC, Bhubaneswar as per MoEF & CC, Govt. of India S.O. 141(E) in EIA Notification dated 15.01.2016.

7. The Project Proponent shall upload/submit six monthly EC compliance in the Parivesh Portal of MoEF & CC., Govt. of India only failing which the EC is liable to be revoked.





## Annexure-2

### 1. Proposal in brief:

The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.

- (i) This is a proposal for amendment of EC of Pankapal-1 Sand Quarry over an area of 12.30 acres or 4.978 hectares in village Pankapal under Danagadi Tahasil in Jajpur District, Odisha.
- (ii) The project proponent has obtained EC from SEIAA, Odisha vide EC Identification no./letter no. 2889/SEIAA dated 28.09.2021 and transfer of EC vide letter no. 4167/SEIAA dated 02.03.2022 in favour of Sri Dillip Kumar Sahoo (successful bidder) for Pankapal-1 Sand Quarry over an area of 12.30 acres or 4.978 hectares in village Pankapal under Danagadi Tahasil in Jajpur District, Odisha.
- (iii) During EC application the PP has submitted required documents along with mining plan where it is mentioned that mineable reserve of the proposed sand was 43200 cum with depth of sand deposition was 1.2 meter and proposed for annual extraction-36000 cum.
- (iv) The SEIAA also granted EC for 1<sup>st</sup> year production 6000 cum with 0.6-meter depth of mining.
- (v) There is an EC conditions point no. 9.1 & 9.2 in page no. 03 that "Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 31<sup>st</sup> December, 2022 if satisfactory replenishment study report is not submitted."
- (vi) Further fresh EC was issued vide EC Identification no. EC24B001OR134297 dated 12.03.2024 as per Hon'ble NGT order dated 14.12.2022 of Hon'ble NGT in O.A. case 03/2022/EZ with allowing extraction quantity of sand 5514 cum/annum for the lease period based on the ARRS report.
- (vii) The PP has submitted earlier EC compliance with mentioned that 5514 cum/annum of sand has been extracted in 1<sup>st</sup> year lease period.
- (viii) The modified mining plan was approved on dated 07.06.2021 for semi-mechanized method of mining with annual extraction of sand 36000 cum/annum.
- (ix) The PP has submitted the replenishment study was done by the M/s. TKS Consultancy Services, the (ORSAC Empanelment Agencies) with mentioned that pre-monsoon RL = 12.137 m, Post-monsoon RL = 12.660 m and quantity of sand replenished is **1683 cum** with average depth **0.5 meter** and proposed production 36000 cum.
- (x) Any deficiencies/omission have been noticed in the above documents- Nil

2. **Whether SEAC recommended the proposal** – Yes, the proposal was placed in the SEAC meeting held on 27.01.2025 and the SEAC decided to recommended the proposal for grant of EC with manual method of mining (in line with OM dated 24.12.2013 of MoEFCC as it is a B2 proposal) as per the replenishment study, the replenished quantity recommended is **1683cum** subject to modification Mining Plan.



सत्यमेव जयते

File No.: 493930/110-MINB2/08-2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),  
ODISHA)

\*\*\*



Dated 31/01/2025



To,

SRI DAITARI DHAL  
BRAJANAGAR, RUDHIA, Brajanagar, Jajapur, Rurhiya, Odisha, 755043, JAJAPUR, ODISHA,  
755043  
grpatra24@gmail.com

**Subject:** Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

**Sir/Madam,**

This is in reference to your application submitted to SEIAA, Odisha vide proposal number SIA/OR/MIN/493930/2024 dated 26/08/2024 for grant of prior Environmental Clearance (EC) to the project of Pankapal-II Sand Quarry over an area of 12.30 Acres or 4.977 hect. in village Pankapal under DanagadiTahasil of Jajpur district, Odisha Sri Daitari Dhal, the successful bidder/lessee under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107OR5429597N
(ii) File No.	493930/110-MINB2/08-2024
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Pankapal-II Sand Quarry over an area of 12.30 Acres or 4.977 hect. in village Pankapal under Danagadi Tahasil of Jajpur district, Odisha.
(ix) Location of Project (District, State)	JAJAPUR, ODISHA
(x) Issuing Authority	SEIAA, Odisha
(xii) Applicability of General Conditions	No

3. In view of the particulars given in the Para-1 above, the project proposal interalia including Form-2 were submitted to the SEAC for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments thereto.

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4. The above-mentioned proposal has been considered by SEAC in its meeting held on 16<sup>th</sup> & 17<sup>th</sup> December, 2024. The minutes of the meeting and all the project documents are available on Parivesh portal which can be accessed from the Parivesh portal by scanning the QR Code above. Brief description of the project is as under.
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form- 2 in the reports and presented before SEAC are annexed to this EC as **Annexure- 2**.
6. The SEAC in its meeting held on 16<sup>th</sup> & 17<sup>th</sup> December, 2024, based on information submitted viz: Form-2, EMP report etc & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and compliance thereto furnished by the Project Proponent, recommended the proposal for grant of Environment Clearance under the provision of EIA Notification, 2006 and as amended thereof subject to stipulation of Specific and Standard EC conditions as detailed in the point below.
7. The State Environment Impact Assessment Authority (SEIAA), Odisha has examined the proposal in 188<sup>th</sup> meeting held on 28.01.2025 in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEAC hereby accords Environment Clearance for the instant proposal for “extraction of sand from Pankapal-II Sand Quarry over an area of 12.30 Acres or 4.977 hect. in village Pankapal under DanagadiTahasil of Jajpur district, Odisha to Sri Daitari Dhal under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in **Annexure-1**.

#### Stipulations

<b>Sl. Descriptions</b>	<b>Stipulation</b>
(i) Lease Area:	12.30 Acres or 4.997 Ha.
(ii) No Mining Zone:	(i). The PP shall maintain safety and stability of Riverbanks i.e. 3 meter or 10% of river width whichever is more for protection of river bank and (ii). 7.5-meter safety zone from all sides of lease boundary. (iii). No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.
(iii) Maximum Depth of Mining:	0.75 meter as per the approved mining plan
(iv) Method of Mining:	Manual method as per approved mining plan
(v) Permitted Quantity:	<b>6102 cum for 1<sup>st</sup> year</b>
(vi) Validity Period of EC:	The validity of EC is for 5 years from the date of lease execution or for the lease period whichever is earlier.
(vii)ARRS report	The PP shall carry out the ARRS study through a NABET or ORSAC empanelled agency and submit to SEIAA, Odisha by <b>31<sup>st</sup> December, 2025</b> .

8. The SEIAA, Odisha reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.
10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.
11. The validity of EC is for 5 years from date of lease execution or for validity of lease period whichever is earlier.

#### 12. General Instructions:

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local

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bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.

3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
  4. Action plan for implementing EMP and environmental conditions along with responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Six monthly progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
  5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
  6. The Regional Office of this MoEF & CC, Bhubaneswar shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
  7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
13. This issue with an approval of the Competent Authority.

#### **Copy To**

1. Principal Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Chairman/Member/Member Secretary, SEIAA for information.
7. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
8. Collector & DM, Jajpur, Sub-Collector, Jajpur, Deputy Director of Mines, Jajpur, DFO, Cuttack, RO, SPCB, Jajpur, Tahasildar, Danagadi/Mining Officer, Jajpur for Information and necessary action.
9. Guard file for record/Website/Parivesh Portal

**Annexure 1**

#### **Specific EC Conditions for (Mining Of Minerals)**

##### **1. Specific Condition**

S. No	EC Conditions
1.1	<p><b>Specific Stipulation</b></p> <ol style="list-style-type: none"> <li>1. Consent / NoC shall be obtained from the concerned authority if village road is to be used for transportation. The said road shall also be maintained by the lessee.</li> <li>2. In view of likely revision of DSR the mention of this deposit with coordinates is to be ensured.</li> <li>3. The boundary area of the deposit as per the updated DSR defined by geo coordinates based on DGPS survey be superimposed on the cadastral map.</li> <li>4. Plantation programme to be completed within the first two years and to be maintained in remaining years.</li> <li>5. The Project proponent shall follow Sustainable Sand Mining Guidelines, 2020.</li> <li>6. The proponent shall provide Bio- toilet for the workers.</li> <li>7. Project Proponent shall not disturb the water course during mining.</li> </ol>
1.2	<hr/> <p><b>A. ENVIRONMENTAL CONDITIONS AND SAFEGUARDS WHICH NEED TO BE COMPLIED WITH BY THE TAHASILDAR/MINING OFFICER BEFORE LEASE AGREEMENT:</b></p> <ol style="list-style-type: none"> <li>1. <b>Boundary Demarcation:</b> - The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS co-ordinates by any empanelled agency of ORSAC.</li> <li>2. <b>Digital Map:</b> -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the Tahasildar/Mining officer shall be submitted to SEIAA, Odisha through email at <a href="mailto:seiaaodisha@gmail.com">seiaaodisha@gmail.com</a>.</li> <li>3. <b>Intimation of EC:</b> -The copies of the EC shall be sent to the Sarpanch (s) of the concerned Gram Panchayat (s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and web site of the Ministry of Environment, Forest and Climate Change (<a href="http://www.parivesh.nic.in">www.parivesh.nic.in</a>). A copy of the advertisement may be forwarded to the concerned MoEF&amp;CC Regional Office for compliance and record.</li> <li>4. <b>Tree Plantation:</b> -The PP shall plant <b>250 nos. of tree species</b> like Banyan (Ficus benghalensis), Peepal(Ficus religiosa), Neem (Azadirachta indica), Jamun(Syzygium cumini), Mango(Mangifera indica), Karanj(Pongamia pinnata), Arjun(Terminalia Arjuna), Jackfruit (Artocarpus heterophyllus), Siris (Albizia lebbeck), etc.. as part of tree plantation campaign "<b>Ek Ped Maa Ke Naam</b>" and the details of the same shall be uploaded in the MeriLiFE Portal (<a href="https://merilife.nic.in">https://merilife.nic.in</a>).The PP shall submit the status of plantation during every six-months (06) compliance of EC conditions with geo-</li> </ol>

S. No	EC Conditions
	<p>coordinating photographs.</p> <p>5. <b>State EMF Fund:</b> - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar/Mining Officer and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken.</p> <p>6. <b>Condition by Collector/DDM:</b> - Any other condition(s) the Collector &amp; Chairman, District Environment Impact Assessment Authority (DEIAA), may impose in the interest of protection and safeguarding the local environment.</p> <p>7. <b>Compliance report for Transfer of EC:</b> - Any transfer of EC to a PP/Lessee shall be considered by SEIAA, Odisha only after receipt of the full compliance report through Tahasildar/Mining Officer concerned of the above environmental conditions and safeguards.</p> <p>8. <b>Other conditions/NOC:-</b> Consent / NoC shall be obtained from the concerned authority if village road is to be used for transportation. The said road shall also be maintained by the lessee.</p>
1.3	<p><b>B. ENVIRONMENTAL CONDITIONS AND SAFEGUARDS WHICH NEED TO BE COMPLIED ON FIELD AFTER THE LEASE AGREEMENT</b></p> <p>1. <b>Maximum permissible depth:</b> This Environmental Clearance is given with the condition that maximum depth of digging of sand shall be <b>0.75m</b> as per mining plan. Any flouting of this restriction shall make this EC liable to cancellation.</p> <p>2. <b>Maximum permissible quantity:</b> Maximum yearly quantity of extraction from the quarry shall not exceed the annual limit as specified above under stipulation in Table 'A stipulations'-sl. A(v) i.e. <b>6102 cum in 1st year</b> . Any flouting of this quantitative restriction shall make this EC liable to cancellation.</p> <p><b>Annual Replenishment Rate Study of Sand:</b> -The Project Proponent shall carry out Annual Rate of Replenishment study of sand by ORSAC empanel agency or NABET Consultant as per prescribed drone method of MoEF &amp; CC, Govt. of India by collecting pre monsoon &amp; post monsoon data from the field to know the quantum of volume of sand deposited/replenished &amp; extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The detailed methodology for finding the rate of replenishment study of sand is laid down in the Enforcement &amp; Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF &amp; CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the actual rate of replenishment of mined out sand in the lease area. PP shall carry out Annual Rate of Replenishment Study (ARRS) through ORSAC empanel agency in every year and submit the report to SEIAA, Odisha during submission of EC compliance with attaching real-time geo-coordinating photographs both pre and post monsoon data collection time.</p>

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

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## EC Conditions

S. No	EC Conditions
1.1	The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
1.2	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
1.3	The Project Proponent shall inform the SEIAA, Odisha for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
1.4	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
1.5	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
1.6	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
1.7	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
1.8	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change ( <a href="http://www.parivesh.nic.in">www.parivesh.nic.in</a> ). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.

## 2. Air Quality Monitoring And Preservation

S. No	EC Conditions
2.1	The project proponent use leak proof trucks/dumpers carrying ore and other raw materials and cover them with tarpaulin.
2.2	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of

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S. No	EC Conditions
	suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

### 3. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
3.1	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
3.2	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
3.3	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.

### 4. Noise Monitoring And Prevention

S. No	EC Conditions
4.1	Noise level survey shall be carried as per the prescribed guidelines and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
4.2	The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.

### 5. Energy Conservation Measures

S. No	EC Conditions
5.1	Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
5.2	Provide LED lights in their offices and residential areas.

### 6. Mining Plan

S. No	EC Conditions
6.1	<p><b>No Working Zone:</b> - The lessee shall ensure that no sand mining is carried out in the areas as specified below: -</p> <ul style="list-style-type: none"> <li>• During the rainy season;</li> <li>• Within the water channel or stream flow area throughout the year;</li> <li>• Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply/irrigation scheme, 100 meter from the edge of National Highway and railway line, 50 meter from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meter from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.</li> <li>• The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non-monsoon period.</li> <li>• No stream shall be diverted for the purpose of sand mining and no natural water course shall be obstructed.</li> <li>• Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purposes.</li> </ul> <p>The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.</p>
6.2	<p><b>Other Environmental Conditions:</b> -The Project Proponent shall follow all the provisions of Sand Policy of Govt. Of Odisha dated 02.09.2021 for this sand mining project.</p> <ul style="list-style-type: none"> <li>• The Tahasildar/ Mining Officer shall take adequate measures to prevent unauthorized mining;</li> <li>• The project proponent should carry out river bed sand mining manually by engaging local laborers to check over exploitation of sand at the source;</li> <li>• The lessee shall ensure safety of human life and livestock from accidents in case the village / any habitation is very near the mining lease area.</li> <li>• At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.</li> </ul>

### 7. Waste Management

S. No	EC Conditions
7.1	The waste oil, grease and other hazardous waste shall be disposed of as per the Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016.
7.2	Kitchen waste shall be composted or converted to biogas for further use.(to be decided on case to case basis depending on type and size of plant)

### 8. Green Belt And Emp



S. No	EC Conditions
8.1	The PP shall plant <b>250 nos. of tree species</b> like Banyan (Ficus benghalensis), Peepal(Ficus religiosa), Neem (Azadirachta indica), Jamun(Syzygium cumini), Mango(Mangifera indica), Karanj(Pongamia pinnata), Arjun(Terminalia Arjuna), Jackfruit (Artocarpus heterophyllus), Siris (Albizia lebbeck), etc.. as part of tree plantation campaign " <b>Ek Ped Maa Ke Naam</b> " and the details of the same shall be uploaded in the MeriLiFE Portal ( <a href="https://merilife.nic.in">https://merilife.nic.in</a> ).The PP shall submit the status of plantation during every six-months (06) compliance of EC conditions with geo-coordinating photographs.
8.2	The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.

## 9. Transportation

S. No	EC Conditions
9.1	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].
9.2	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
9.3	<p><b>Transport Safeguards:</b></p> <ul style="list-style-type: none"> <li>• No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.</li> <li>• Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of the road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project.</li> <li>• Project proponents shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.</li> </ul>

S. No	EC Conditions
	<ul style="list-style-type: none"> <li>• Vehicles hired for transportation of minor minerals from the site should be in good condition and should have pollution check certificates and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case &gt;30 Kms / hr be allowed.</li> <li>• The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar/ Mining Officer may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.</li> </ul> <p>Water spraying should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.</p>

### 10. Green Belt

S. No	EC Conditions
10.1	<p>The PP shall plant <b>250 nos. of tree species</b> like Banyan (Ficus benghalensis), Peepal(Ficus religiosa), Neem (Azadirachta indica), Jamun(Syzygium cumini), Mango(Mangifera indica), Karanj(Pongamia pinnata), Arjun(Terminalia Arjuna), Jackfruit (Artocarpus heterophyllus), Siris ( Albizia lebbeck), etc.. as part of tree plantation campaign "<b>Ek Ped Maa Ke Naam</b>" and the details of the same shall be uploaded in the MeriLiFE Portal (<a href="https://merilife.nic.in">https://merilife.nic.in</a>).The PP shall submit the status of plantation during every six-months (06) compliance of EC conditions with geo-coordinating photographs</p>

### 11. Corporate Environment Responsibility

S. No	EC Conditions
11.1	<p>Self-environmental audit shall be conducted annually. Every three years third party environmental audit shall be carried out.</p>
11.2	<p>Action plan for implementing EMP and environmental conditions along with responsibility matrix of the company shall be prepared and shall be duly approved by competent authority. The PP shall implement the EMP with a budgetary allocation of <b>Rs.1.20 Lakh/annum</b> as proposed in the EMP report during EC application The year wise funds earmarked for environmental protection measures shall be kept in separate account and not to be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.</p>
11.3	<p>The Project Proponent shall submit the time- bound action plan to the concerned regional office of the SEIAA, Odisha within 6 months from the date of issuance of environmental clearance for undertaking the activities committed during EC application by the project proponent and as discussed by the SEAC.</p>

### 12. Miscellaneous

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EC Conditions

S. No	EC Conditions
12.1	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponents website permanently.
12.2	The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
12.3	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
12.4	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
12.5	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
12.6	The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions <b>on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.</b>
12.7	The project proponent shall <b>upload</b> the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
12.8	No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA, Odisha.
12.9	The project proponent shall abide by all the commitments and recommendations made in the EMP report, commitment made during EC application and also that during their presentation to the SEAC.
12.10	The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
12.11	The SEIAA, Odisha or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
12.12	In pursuant to Ministrys O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Honble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for

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EC Conditions

S. No	EC Conditions
	growth of fodder, flora, fauna etc.
12.13	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
12.14	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
12.15	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
12.16	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEFCC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
12.17	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
12.18	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

#### Additional EC Conditions

1. The extraction of sand shall be limited to **6102 cum / annum** for the 1<sup>st</sup> year with average depth of **0.75 meter** with manual method of mining.
2. The EC is valid for the balance lease period subject to the quantity prescribed in the modified DSR or revised Mining Plan whichever is less.
3. The PP is required to carry out the Annual rate of replenishment study (ARRS) through ORSAC empanel agency and submit the report to SEIAA, Odisha by **31st December, 2025**.
4. The PP shall implement the EMP with a budgetary allocation of **Rs. 1.20 Lakh/annum** as proposed in the EMP report during EC application.
5. The PP shall plant **250 nos. of tree species** like Banyan (Ficus benghalensis), Peepal(Ficus religiosa), Neem (Azadirachta indica), Jamun(Syzygium cumini), Mango(Mangifera indica), Karanj(Pongamia pinnata), Arjun(Terminalia Arjuna), Jackfruit (Artocarpus heterophyllus), Siris (Albizia lebbeck), etc.. as part of tree plantation campaign "**Ek Ped Maa Ke Naam**" and the details of the same shall be uploaded in the MeriLiFE Portal (<https://merilife.nic.in>).The PP shall submit the status of plantation during every six-months (06) compliance of EC conditions with geo-coordinating photographs.
6. The compliance of EC conditions of said quarry shall be monitored by DEIAA, concerned lease granting Authority either Mining Officer or Tahasildar, RO, SPCB, Odisha and Integrated Regional Office of MoEFCC, Bhubaneswar as per MoEF & CC, Govt. of India S.O. 141(E) in EIA Notification dated 15.01.2016.

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7. The Project Proponent shall upload/submit six monthly EC compliance in the Parivesh Portal of MoEF & CC., Govt. of India only failing which the EC is liable to be revoked.



**Annexure-2****1. Proposal in brief:**

The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.

- (i) This is a proposal for mining of sand from Pankapal-II Sand Quarry over an area of 12.30 Acres or 4.977 hect. in village Pankapal under DanagadiTahasil of Jajpur district, Odisha.
- (ii) The mining area is a part of Survey of India Toposheet No. F45U1 and is bounded between the Latitude- 20°53'11.19" N to 20°53'18.44" N and Longitude – 86°01'10.80"E to 86°01'19.50" E bearing Khata no. 224, Plot No. 1075, Kissam-Nadi
- (iii) The mining lease is an identified sairat source in the DSR. The Pankapal-II Sand Quarry sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar, Danagadi to the successful bidder (lessee) on the basis of public auction for a lease period of 5 years.
- (iv) Documents submitted: -Form-1, EMP, PFR, checklist, Mining Plan and approval letter, DSR, Village sheet, Cluster certificate from Tahasildar, Danagadi, topo map etc.
- (v) Whether submitted KML file of the lease area-Yes
- (vi) Whether submitted scrutiny fee-Yes, Rs. 2000/- vide e-Challan Ref. No. 38125F29BE dated 26.08.2024
- (vii) Distance from nearest sanctuary/ESZ- Kapilash WLS-18.5 Km
- (viii) Whether the lease area coming in DLC report-No, NA
- (ix) Whether the lease area reflecting in DSR-Yes
- (x) Method of mining-Manual
- (xi) River-Brahamani, Depth of sand deposition-0.75 meter
- (xii) Distance from nearest road bridge-0.9 km, Village road-0.30 km
- (xiii) Whether it is part of cluster – No.
- (xiv) Whether EC obtained earlier-Yes
- (xv) Date of approval of mining plan- by the Deputy Director of Geology, Directorate of Geology, Bhubaneswar vide letter no. 1837 dt. 17.03.2022
- (xvi) Production capacity per annum-6102 cum/annum (max.), total production in 5 years period-30510cum, Geological reserve-14776cum and Mineable reserve-6102cum.
- (xvii) The DSR has not been prepared as per the MoEF& CC, Govt. of India Notification S.O. 3611(E) dated 25.07.2018, Sustainable sand mining guidelines-2016 and Enforcement & Monitoring Guideline for sand mining-2020 and as per the Hon'ble Supreme Court order vide its order dated 10.11.2021 in Civil Appeal Nos. 3661-3662 of 2020 (State of Bihar Vrs. Pawan Kumar and Others).
- (xviii) The budget provision for EMP of Rs. 1.20 Lakh/annum
- (xix) The provision for plantation- 250 no. of tree species.
- (xx) Any deficiencies/omission have been noticed in the above documents- Nil

**2. Whether SEAC recommended the proposal –** The proposal was placed in the SEAC meeting held on 16<sup>th</sup> & 17<sup>th</sup> December, 2024 and the SEAC recommended to grant EC valid from the date of EC accorded up to the lease period subject to final correction of reduced area in DSR as mentioned in ADS report with corrected coordinates and lease validity with following additional conditions.

- i) Consent / NoC shall be obtained from the concerned authority if village road is to be used for transportation. The said road shall also be maintained by the lessee.
- ii) In view of likely revision of DSR the mention of this deposit with final coordinates is to be ensured.
- iii) The boundary area of the deposit as per the updated DSR defined by geo coordinates based on DGPS survey be superimposed on the cadastral map.

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- iv) Plantation programme to be completed within first two years and to be maintained in remaining years.
- v) The Project proponent shall follow Sustainable Sand Mining Guidelines, 2020.
- vi) The proponent shall provide Bio- toilet for the workers.
- vii) Project Proponent shall not disturb the water course during mining.



Signed by  
Prem Kumar Jha  
Date: 31-01-2025 18:25:26  
Reason: Verified and  
signed